

Bill to provide for the repeal of Mulki Rules.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the repeal of Mulki Rules."

*The motion was adopted.*

SHRI RAM NIWAS MIRDHA: I introduce the Bill.

MR. DEPUTY-SPEAKER: We will now take up Private Members' Business. We will take up the introduction of Bills.

15.40 hrs.

MITHILA (NORTH BIHAR) DEVELOPMENT BOARD BILL\*

SHRI YAMUNA PRASAD MANDAL (Samastipur): I beg to move for leave to introduce a Bill to provide for the formation of a Board for the purpose of rapid agro-industrial development of North Bihar.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the formation of a Board for the purpose of rapid agro-industrial development of North Bihar."

*The motion was adopted.*

SHRI YAMUNA PRASAD MANDAL: I introduce the Bill.

MR. DEPUTY-SPEAKER: Shri Prasannbhai Mehta—absent. Shri Vishwanath Pratab Singh—absent.

MERCY KILLING BILL\*

SHRI M. C. DAGA (Pali): I beg to move for leave to introduce a Bill to

provide for mercy killing of the persons who have become completely invalid and bed-ridden or suffering from an incurable disease.

SHRI B. V. NAIK (Kanara): Mr. Deputy-Speaker, I understand that the hon. Member, Shri Daga, has brought this Bill in the same spirit as the spirit in which Sir Bertrand Russel brought a similar Bill in respect of patients suffering from the incurable disease of cancer. It was rejected and thereafter Sir Bertrand Russel stopped attending the House of Lords in Britain. I do appreciate the spirit in which Shri Daga has brought this Bill. But it should be examined in the light of the constitutional provisions which guarantee the fundamental right to life and property. Will this not amount to abridging the constitutionally guaranteed rights. This is the ground on which I want to raise this question.

MR. DEPUTY-SPEAKER: That is a point of view. It is for the House to decide. I will put the question to the House.

श्री रामानुज शस्त्री (पटना) : यह तो स्टेट का कर्तव्य है कि उसकी दवा की जाये, उसकी खर्चा दिया जाये और उसकी हिकमत की जाये। क्या यहाँ आपका समाजवाद है कि उसको मार दो ? यह तो कुरल्टी है, इससे सेन्टीमन्ट्स को धक्का लगाता है। (स्वयान)

MR. DEPUTY-SPEAKER: I do not know what Shri Shastri says. I could not follow him. I do not know why he gets excited. I will put the question to the vote of the House. The question is:

"That leave be granted to introduce a Bill to provide for mercy killing of the persons who have become

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